



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 28th August, 2007

**No. LGL. 111/2004/31.** -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XVIII OF 2007

(Received the assent of the Governor on 27th August, 2007)

**THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT, 2007**

AN

ACT

**further to amend the Assam Contingency Fund Act, 1950**

**Preamble**

Whereas it is expedient further to amend the Assam Contingency Fund Act, 1950, hereinafter referred to as the principal Act;

**Assam Act IX  
of 1950**

It is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:-

**Short title and commencement.**

1. (1) This Act may be called the Assam Contingency Fund (Amendment) Act, 2007.

(2) It shall be deemed to have come into force on the 20<sup>th</sup> day of June 2007, the day on which the Assam Contingency Fund (Amendment) Ordinance, 2007 came into force and shall remain in force upto the 31<sup>st</sup> day of March, 2008.

**Amendment of section 3 of Assam Act IX of 1950.**

2. In the principal Act, in section 3, the following proviso shall be inserted, namely:-

“Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 2007 a further sum of two hundred crore of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund”.

**Repeal and saving**

3.(1) The Assam Contingency Fund (Amendment) Ordinance, 2007 is hereby repealed.

**Assam  
Ordinance  
No.I of 2007**

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act as if this Act came into force on the 20<sup>th</sup> day of June, 2007.

**MOHD. A. HAQUE,**  
Secretary to the Government of Assam,  
Legislative Department.